

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE, PUNE**

Original Application No.64/2018(WZ)

Prasad Anant Gurav

... Applicant

v/s

The Sub-Divisional Officer & Ors.

... Respondents

**Status Report in compliance of the Hon'ble NGT Order dtd.
11/5/2023.**

1. This Hon'ble NGT vide order dated 11/5/2023 directed the Respondent No.2-MPCB to submit the status of pollution, which is being alleged by the Applicant.
2. In order to verify the present status, the Official of the Board at Raigad visited to the site of Respondent No.16-M/s.JTL Infra Ltd. at Survey No. 86/1/A/1, 92/20 Kaste Budruk, Tal: Mangaon, Dist: Raigad on 12/5/2023 and observed as under :
 - (i) During the visit, the industry is operational.
 - (ii) Industry has obtained Consent to Establish on 24/7/2018 for manufacture of ERW Pipe and Solar Section under 'Green Category' (without any metal surface treatment).
 - (iii) Thereafter, industry had obtained First Consent to Operate on 26/2/2019 for same activity as per Consent to Establish.

- (iv) Thereafter, industry has obtained Consent to Establish for Expansion from Board under 'Red Category' for manufacturing of ERW & GI Steel Pipe with Pickling activity on 19.07.2019 which is valid upto Commissioning of the unit or 5 years whichever is earlier.
- (v) Thereafter, industry has obtained consent to Operate for expansion under 'Red Category' on 17.08.2020 which was valid upto 31.07.2021 and recently, they have obtained combine Consent to Operate for ERW and GI Steel Pipe with pickling activity and Solar section under 'Red Category' dated 03.03.2023, which is valid upto 31/07/2023.
- (vi) Industrial effluent generation from the manufacturing activity is 3.0 CMD and domestic effluent generation is 10.0 CMD. For the treatment of the same, industry has installed Effluent Treatment Plant, which comprises of Primary Treatment and Tertiary Treatment. The treated effluent is reused into process to achieve the ZLD. During the visit, there is no direct or indirect discharge was observed outside the factory premises.
- (vii) Industry has installed two scrubbers to the pickling section and zinc furnace to control the emission followed by two separate stacks having height 15.0 mtrs. and 14.0 mtrs. respectively. Also, industry has changed the fuel instead of F.O. to LSHS in compliance with the Board Circular.

Industry has also installed one D.G. set of capacity 625 KVA with acoustic enclosure and stack height of 14.0 meters.

- (viii) Industry has obtained membership of CHWTSDF for disposal of hazardous waste.
- (ix) The non-hazardous waste generated from the activity is sent to the authorized party.
- (x) The distance of River Kal from the industry is approx. 200 meters.
- (xi) Industry has started the installation work of STP.

A copy of the Consent dated 03/03/2023 along with the visit Report dated 12/5/2023 is enclosed herewith and marked as an **Annexure-‘A’ & ‘B’** respectively.

For and on behalf of Maharashtra
Pollution Control Board,

(V. V. Killedar)
Regional Officer-Raigad

Place : *Navi Mumbai*
Date : *22/05/2023*

Regional Officer
M P C Board, Raigad

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
 Fax:
 24044532/4024068/4023516
 Website: <http://mpcb.gov.in>
 Email: jdair@mpcb.gov.in



Kalpataru Point, 2nd and
 4th floor, Opp. Cine Planet
 Cinema, Near Sion Circle,
 Sion (E), Mumbai-400022

RED/M.S.I (R44)
 No:- Format1.0/APAE Section/UAN No.MPCB-
 CONSENT-0000143805/CR/2303000314

Date: 03/03/2023

To,
 M/s. JTL Infra Ltd,
 86/1/A/1 92/20, Koste Budruk,
 Tal: Mangaon Dist: Raigad.



Your Service is Our Duty

Sub: Renewal of Consent to Operate under RED Category.

Ref: Consent to to Operate granted vide no. Format1.0/APAE Section/UAN No. 115642/CR/2202000371 dtd. 04.02.2022

Your application No.MPCB-CONSENT-0000143805 Dated 15.07.2022

For: Grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 31/07/2023
- The capital investment of the project is Rs.22.81 Crs. (As per C.A Certificate submitted by industry Existing-Rs. 8.75 Crs + Increase in C.I. - Rs. 14.06 Crs)
- Consent is valid for the manufacture of:

Sr No	Product	Maximum Quantity	UOM
Products			
1	ERW & GI STEEL PIPE WITH PICKLING ACTIVITY	60000	MT/A
2	SOLAR SECTION	30000	MT/A

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	3.0	As per Schedule-I	Recycle 100% to achieve ZLD
2.	Domestic effluent	10	As per Schedule-I	On land for gardening

5. **Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	D.G Set (625 KVA)	1	As per Schedule -II
2	2	Pickling Section Scrubber	1	As per Schedule -II
3	3	Zinc Furnace	1	As per Schedule -II

6. **Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Metal Scrap	200	MT/M	NA	Sale to CPCB/MPCB Authorised party

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
1	35.3 Chemical sludge from waste water treatment	40	MT/M	Landfill after treatment	CHWTSDF
2	6.2 Zinc fines or dust or ash or skimmings in dispersible form	45	MT/M	Reprocess	Sale to authorized reprocessor
3	26.3 Spent acid	100	MT/M	Reprocess/Recycle	Sale to authorized reprocessor / recycler

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. Industry shall install and operate sewage treatment plant of adequate capacity within period of three months. Industry shall submit Bank Guarantee of Rs. 2 Lakhs within 15 days towards compliance of same.
11. Industry shall obtain NOC/Permission of Central Ground Water Authority or Irrigation department within period of three months. Industry shall not use or extract ground water without permission of CGWA.

12. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent.



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Signed by: Dr. V.M.Motghare
Joint Director (Air Pollution Control)
For and on behalf of,
Maharashtra Pollution Control Board
jdair@mpcb.gov.in
2023-03-03 17:50:50 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	100000.00	MPCB-DR-13514	01/08/2022	NEFT

Balance amount of Rs. 25000 will be considered at the time of next renewal of consent.

Copy to:

1. Regional Officer, MPCB, Raigad and Sub-Regional Officer, MPCB, Mahad
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A) As per your application, you have provided Effluent Treatment Plant (ETP) of designed capacity of 25.0 CMD.
- B) The Applicant shall operate the effluent treatment plant (ETP) to treat the trade effluent and recycle the entire treated effluent into the process for various purposes such as for cooling, process & Scrubbing with metering system so as to achieve Zero Liquid Discharge. There shall be no discharge on land or outside factory premises.
2. A) As per your application, you shall provide Sewage Treatment Plant of adequate capacity for the treatment of 10.0 CMD of sewage.
- B) The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50 mg/l
2	BOD 3 Days 27 Deg C	Not to exceed	30 mg/l
3	COD	Not to exceed	100 mg/l

- C) The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	10.00
2.	Domestic purpose	15.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	6.00

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	2.0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

1. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	D.G Set (625 KVA)	Acoustic Enclosure	12.00	HSD 25 Kg/Hr	1	SO ₂	12 Kg/Day
2	Pickling Section Scrubber	Scrubber	15.00	-	-	Acid Mist	35 Mg/Nm ³
3	Zinc Furnace	Scrubber	14.00	LSHS 1200 Lit/Day	1	SO ₂	24 Kg/Day

2. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
3. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards (mg/l)	
Total Particulate Matter	Not to exceed	150 mg/Nm ³
Acid Mist	Not to exceed	35 mg/Nm ³

4. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
5. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

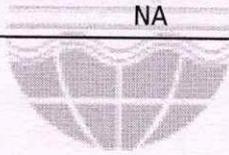
Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C to R	Rs. 5 Lakhs	15 days	Operation & Maintenance of Pollution Control System and compliance of consent conditions	31.07.2023	30.11.2023
2	C to R	Rs. 2 Lakhs	15 days	Install and Operate Sewage Treatment Plant of adequate capacity	Three months	30.11.2023

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				



SCHEDULE-IV
General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.

12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.

25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.

37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year
38. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year

This certificate is digitally & electronically signed.



MAHARASHTRA POLLUTION CONTROL BOARD

SUB REGIONAL OFFICE MAHAD

Phone No. (02145) - 232372
 Visit us at : <http://mpcb.gov.in>
 Email : sromahad@mpcb.gov.in



CFC Building,
 MIDC Area, Mahad,
 Dist - Raigad - 402 309

"Your Service is our Duty"

Date: 12/05/2023

Visit Report

1. Name of the Industry/ company :- M/s. JTL Infra Ltd.
MM/s. S.No. 86/1/A/1, 92/20,
Koste Budruk, Tal. Mangaon,
Dist. Raigad.
2. Name of Industry/ company
representative & contact no. :- Mr. A.M. Khan, GM.
3. Consent / authorization status :- valid up to 31/07/2023
4. Effluent generation details :- I.E 3.0 CMD, D.E. 10.0 CMD.
5. Observations :-

- During the visit, Industry is in operational.
- Industry has obtained consent to establish on 24/07/2018 for mfg ERW pipe & Solar section under green category (without any metal surface treatment).
- Thereafter, obtained first consent to operate on 26/02/2019 for same products as above.
- Now, They have obtained consent to operate for ERW and GI steel pipe with pickling activity and solar section on dtd. 03/03/2023 which is valid up to 31/07/2023.

- Industrial effluent generation is 3.0 CMD and Domestic effluent generation is 10.0 CMD. For the treatment of the same industry has installed Effluent treatment plant which includes Primary treatment and tertiary treatment. The treated effluent is reused into process to achieve the ZLD. During the visit no direct or indirect discharge observed outside the factory premises.
- Industry has installed two scrubbers to the Pickling section and zinc furnace to control the emission followed by two separate stacks having height 15.0 mtrs. and 14.0 mtrs. respectively. Also, industry has changed the fuel instead of F.O. to LSHS in compliance with the Board circular. Industry has also installed one D.G. set of capacity 625 KVA with acoustic enclosure and stack height of 14.0 meters.
- Industry has obtained membership of CHWISDF for disposal of Hazardous waste.

- The non-Hazardous waste generated from the activity is sent to the authorised party.
- The distance of River Kal from the industry is approx. 200 meters.
- As per the consent conditions industry has submitted Bank Guarantee of Rs. 5.0/- Lakhs and Rs. 2.0/- Lakhs towards compliance of consent conditions and installation of Sewage treatment plant of adequacy.
- Industry has issued the P.O. for installation of STP and the STP work started at site.

(A.M. Khan)

(A.M. Khan)
General Manager



(S.T. Sonawane)
F.O.

Date:- 12.05.2023

Visit Report

- 1. Name of the Industry / company: -** M/s. JTL Infra Ltd.,
S. No. 26/1/1, 32/20, Koste Budruk,
Tal. - Mangaon, Dist. - Raigad.
- 2. Name of Industry/ company representative & contact no. :-** Mr. A. M. Khan, GM.
- 3. Consent/authorization status:-** Valid up to 31/07/2023.
- 4. Effluent generation details :-** I.E – 3.0 CMD, D.E. – 10.0 CMD.
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 - Industry has issued the P.O. for installation of STP and the STP work started at site.

Sd/-

(A. M. Khan)
General Manager

Sd/-

(S. V. Sonavne)
FO, SRO Mahad